

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:4331
ANSWERED ON:29.08.2011
DREDGING WORKS
Yadav Shri Hukamdeo Narayan

Will the Minister of SHIPPING be pleased to state:

- (a) whether Indian companies are engaged in the dredging work in the sea;
- (b) if so, the names of such companies alongwith the number of dredgers in their possession;
- (c) whether the Cochin Port Trust is offering more facilities to foreign companies instead of Indian dredging companies;
- (d) whether their dredgers have been seized for harassing them by levelling false allegations against them;
- (e) if so, the names of such companies and the number of dredgers being seized;
- (f) whether the Government is aware of the cases of corruption in Cochin Port Trust; and
- (g) if so, the action taken by the Government against the persons involved therein?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SHIPPING(SHRI G.K.VASAN)

- (a): Yes, Madam.
- (b): M/s Dredging Corporation of India Limited, a Central Public Sector Undertaking is engaged in the dredging work in the sea. There are 14 dredgers in possession of Dredging Corporation of India Limited. The information in respect of private Indian companies is being collected. No such information is available about foreign dredging companies.
- (c): All the dredging projects are awarded through Global tendering process. No preference is being given to foreign companies whereas for deployment of Indian Flag vessels 10% purchase preference is provided as per dredging policy of Government of India.
- (d) & (e): No dredger has been seized for harassing by false allegations. In case of one capital dredging work earlier awarded to the Company M/s Jaisu Shipping Co. Pvt. Ltd., their dredgers have been detained by Cochin Port Trust pending Writ Petition in the court for attachment to recover their dues.
- (f) & (g): No such instance has come to the notice in this case.